

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.221  
CP 35 of 2020

**Proceedings under Section 241, 244, 447, 448 & 449 Co. Act, 2013**

**IN THE MATTER OF:**

Pradyumankumar Dwarkadas Patel  
V/s  
Runwell Precured Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Natasha Dhruman Shah, Advocate  
For the Respondent :Ms. Aditi Sharma, Adv for Mr. Atul Sharma, Adv for R-1

**ORDER**  
**(Hybrid Mode)**

Mediator appointed by this Tribunal has filed its report on 08.07.2024 through E-mode wherein stated that mediation has failed which is also confirmed by the appearing counsel for the parties.

Re-list for further consideration on 29.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**